

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA .16/92

date of decision : 20-9-93

Between

M. Yadaiah

: Applicant

and

The General Manager  
Ordnance Factory Project  
Min. of Defence, Govt. of India  
Eddumailaram, Medak Dist.

: Respondent

Counsel for the applicant

: Y. Suryanarayana  
Advocate

Counsel for the respondent

: N.V. Ramana, Addl. SC  
for Central Government

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman )

Heard Sri Y. Suryanarayana, learned counsel for the applicant and Sri N.V. Ramana, learned counsel for the respondents.

2. <sup>Land in</sup> In Survey No.147/2/A of Kyasaram village, Dist. Medak, to the extent of Ac.1.30 belonging to the father of the applicant was acquired for the respondent ~~as~~ Ordnance Factory Project at Eddumailaram. A scheme was formulated for providing one job <sup>as</sup> ~~to~~ <sup>to</sup> all the displaced persons <sup>in view</sup> ~~because~~ of the acquisition. The name of the applicant was sent in the second list as dependent of the land displaced person. This OA was filed praying for a direction to the respondent to

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consider the case of the applicant for suitability for appointment for any of the posts borne on the respondent's factory as per his qualification and eligibility.

3. It is stated for the applicant that he is qualified only for Group-D post. The case of the respondent is that Group-D posts are being provided only to land displaced persons and their dependents, and as and when the turn of the applicant comes, his case will be considered for Group-D post.

4. In view of the said statement for the respondent, the question of giving any other direction and not to provide jobs to outsiders till the land displaced persons and their dependents are provided with jobs as per the scheme, does not arise. Hence, the only order that is to pass is that the respondent had to provide jobs to the applicant as and when his turn comes.

5. OA is ordered accordingly. No costs.

P. J. *[Signature]*

(P.T. Thiruvengadam)  
Member(Admn)

*[Signature]*

(V. Neeladri Rao)  
Vice Chairman

Dated : Sept. 20, 1993  
Dictated in the Open Court

*[Signature]*  
Deputy Registrar (S)

To

1. The General Manager, Ordnance Factory Project  
Ministry of Defence, Govt. of India,  
Eddumailaram, Medak Dist.  
sk
2. One copy to Mr.Y.Suryanarayana, Advocate, CAT.Hyd.
3. One copy to Mr.N.V.Ramana, Addl.CGSC CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One spare copy.

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COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 20 - 9 - 1993.

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 16/92

T.A.No.

(W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

